

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 321 of 2013 in
DFR No. 1392 of 2013

Dated : 1st October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Steel Authority of India Ltd.

.... Appellant(s)

Versus

Damodar Valley Corporation & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Shankar Dvivedi
Ms. Tulika Mukherjee

ORDER

I.A. No. 321 of 2013
(Appl. for condonation of delay)

We have heard the learned counsel for the Applicant/Appellant. Though the Appeal has been filed in time, it has been re-filed after curing the defects with 52 days delay. The only ground for the said delay mentioned in the Application was that renovation work was going on in the counsel's office and the appeal papers were misplaced during that period. This is not a ground for condonation of delay in re-filing. As such we are not satisfied with this explanation.

However, we deem it appropriate to condone the delay on payment of cost of Rs.25,000/- (Rupees twenty five thousand only) to be paid to a charitable organization, namely, **“National Association for the Blind”, Delhi State Branch, Sector-5, R.K. Puram, New Delhi – 110 022**” on or before 21.10.2013.

After receiving the compliance report, the Registry is directed to number the Appeal and post the matter for Admission on **25.10.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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